## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2363 ANSWERED ON:04.08.2015 Illegal Arms Patle Smt. Kamla Devi;Tanwar Shri Kanwar Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received complaints with regard to use of unlicensed/illegal/banned arms by criminals in several parts of the country;

(b) if so, the details thereof indicating the total number of such cases reported, illegal arms/weapons seized/confiscated, persons arrested, convicted and the action taken against the guilty during each of the last three years and the current year, State-wise;

(c) whether the Government has made any assessment regarding the total number of illegal/unlicensed arms/weapons in the country and if so, the details thereof; and

(d) the details of directives issued by the Government to the States and the Police Departments to stop such cases in future and the steps taken to ban manufacturing and sale of illegal arms along with the other measures taken to check such activities in the country?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): No specific complaint has been received. However, the Ministry is aware of use of illegal/ unlicensed/banned arms by criminals.

….2/

-2-

## L.S.US.Q.NO.2363 FOR 04.08.2015

(b): Data regarding crimes committed by illegal arms exclusively is not centrally maintained. A list indicating the cases reported, cases charge sheeted, cases convicted, persons charge sheeted and person convicted for violation of Arms Act, 1959 during 2012-2014 is attached at Annexure- A. Such data is maintained on calendar year basis.

Year-wise and state-wise total number of illegal weapons seized/confiscated and arrests made during 2012 - 2015(up to June) is at Annexure-B.

(c): The Government has not made any estimate of the total number of such unlicensed/illegal arms in the country.

The compliance of various provisions of the Arms Act is the responsibility of all concerned in particular the State Governments/UTs. There are provisions under the Arms Act to take punitive action against those who violate the Act. Further, Central Government wherever considered necessary issues directions to the State Government/UTs for strict compliance of the Arms Act. The Act has elaborate provisions, under Section 19 to 25 to curb illegal trade in arms. In addition to the State Police Authorities, Personnel of the Central Armed Police Forces have also been empowered to search and seize arms, illegally held/traded by any person.

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